

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1388**  
(TO BE ANSWERED ON 27.12.2017)

**ESTABLISHMENT OF LOKPAL**

**1388. SHRI ANTO ANTONY:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the present status of establishment of Lokpal in the country;
- (b) whether there is a long delay in setting up of Lokpal;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the Government has any plan to set up Lokpal immediately; and
- (e) if so, the details thereof and the action taken in this regard?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a)to(e): The Lokpal and Lokayuktas Act, 2013 came into force w.e.f. 16.01.2014. The Government initiated the process for appointment by convening the Selection Committee meeting on 03.02.2014. The Selection Committee under section 4(1) of the Act, also constituted an eight Member Search Committee on 21.02.2014 in terms of section 4(3) of the Act. Two members of the Search Committee declined the offer of appointment. Looking into such difficulties experienced and to remove certain difficulties in the operationalisation of the Act including issues relating to appointment of Chairperson and Members of Lokpal, etc. in the absence of a Leader of Opposition recognized as such in the Lok Sabha, the Government introduced the Lokpal and Lokayuktas and other related law (Amendment) Bill, 2014 in Lok Sabha on 18.12.2014. The Bill was referred to the Department –related Parliamentary Standing Committee on Personnel, Public Grievance, Law and Justice for examination and report. The said Committee has submitted its report in the Parliament on 07.12.2015. The recommendations of the said Committee were presented before an Inter-Ministerial Committee (IMC) comprising seven Union Ministers. The recommendations of the IMC are under consideration of the Government.

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